

ment of residential accommodation to their respective employees posted in the States and at the Centre;

(b) if so, the number of houses allotted by the Central Government in Delhi to each State; and

(c) the criteria for the allotment of such houses to the States and the basis on which quota of each State for various types of houses is fixed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) The Government of India and the State Governments have entered into reciprocal arrangement in respect of provision of residential accommodation to each other's employees. Since the State Governments make available accommodation in some cities in their States to Central Government officials posted in such cities, the State Governments' staff posted in Delhi have been allowed a quota of not more than 5 units for allotment on payment of normal licence fee. However, where the allotments in excess of 5 were made before 24th October, 1985, the allotments have been allowed to continue. The present criteria in this regard has been based on the need for restricting allotment of general pool accommodation to ineligible individuals/organisations to the minimum on account of acute shortage of accommodation in the general pool.

Take over of CRIY, CCRYN and Vishwayatan Yogashram

4420. SHRI ARJUN SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to take over the Central Research Institute for Yoga (CRIY), Central Council for Research in Yoga and Naturopathy (CCRYN) and Vishwayatan Yogashram;

(b) if so, the details thereof; and

(c) if not, the reasons for delay in taking over of these institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) to (c) There is no proposal to take over the management of Central Council for Research in Yoga and Naturopathy. However, regarding the other two institutions several alternatives are under consideration of the Government.

[*Translation*]

C.G.H.S. Dispensaries in Ambala

4421. SHRI RAM PRAKASH CHAUDHARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is shortage of C.G.H.S. dispensaries in Ambala for the benefit of the Central Government employees; and

(b) if so, the action taken by the Union Government to open more such dispensaries at that city?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) The Central Government Health Scheme has not been extended to Ambala.

(b) CGHS is extended to only those cities which have a concentration of more than 7500 Central Govt. employees/pensioners. Ambala does not fulfil this criterion.